

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 4
(IB)-694(ND)/2023
& IA-6291/2023

IN THE MATTER OF:

Punjab National Bank International Petitioner
Limited

v.

M/s. MBL Infrastructure Ltd Respondent

Order U/s. 7 of IBC, 2016

Order delivered on 24.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Mithilesh Kr. Pandey, Adv. Avinash
Kumar

For the Respondent : Adv. Anusuya Salwan, Adv. Rachit Wadhwa

ORDER

Ld. Counsel appearing for the Corporate Debtor undertakes to make payment in terms of the offer letter dated 28.03.2024 to discharge the liability of the loan amount for the pending two quarters. She further undertakes to pay 50% of the instalment due for the last quarter.

At request and by consent, list the matter on **30.04.2024 for reporting compliance.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

24.04.2024
Lalit